

CORRIGENDUM TO PUBLIC ANNOUNCEMENT REGARDING THE ATTENTION OF THE SHAREHOLDERS OF GOMTI FINLEASE (INDIA) LIMITED

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This Announcement ("Corrigendum") is in continuation of and should be read in conjunction with the original Public Announcement dated November 23, 2010 (the "**Public Announcement**") issued by **Comfort Securities Limited** ("**Manager to the Offer**") on behalf of Chirania Trading Private Limited ("**the Acquirer**") pursuant to Regulation 10 & 12 and other applicable provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as the "**Regulations**"), for substantial acquisition of shares and control in Gomti Finlease (India) Limited ("**the Target company**")

The terms used but not defined in this Corrigendum shall have the same meaning as assigned in the original Public Announcement. The shareholders of the Target company are requested to note the following information related to the Open Offer:

1. The Manager to the Offer on behalf of the Acquirer has received SEBI's observations letter no. CFD/DCR/TO/BV/OW/6903/2011 dated March 1, 2011 in terms of proviso 18(2) of the Regulations.
2. The Schedule of activities which were published in the original Public announcement dated 23rd November 2010 were not in conformity with the regulations of the SEBI. Therefore we have revised the original schedule of activities as per the SEBI (SAST) regulations.

Point no. 11 and at all the relevant places in PA, the dates mentioned for the major schedule of activities have been changed from the original schedule and shall be read as under:

Major Activities of the Offer	Original Day and Date which were published in the Public announcement dated 23rd November 2010	Modified as per the SEBI (SAST) Regulations 1997 as original schedule of activities	Actual Revised Schedule of activities pursuant to the SEBI observation
Specified Date*	Friday, December 24, 2010	Wednesday, December 22, 2010	Wednesday, December 22, 2010
Last Date for a Competitive Bid(s)	Wednesday, December 15, 2010	Monday, December 13, 2010	Monday, December 13, 2010
Date by which Letter of Offer will be dispatched to the Shareholders	Saturday, January 8, 2011	Thursday, January 6, 2011	Thursday, March 10, 2011
Offer Opening Date	Tuesday, January 18, 2011	Saturday, January 15, 2011	Tuesday, March 15, 2011
Last Date for the Revision of the Offer Price / Number of Equity Shares.	Friday, January 28, 2010	Monday, January 24, 2011	Thursday, March 24, 2011
Last date to withdraw acceptance tendered by shareholders	Thursday, February 3, 2011	Saturday, January 29, 2011	Tuesday, March 29, 2011
Offer Closing Date	Monday, February 7, 2011	Thursday, February 3, 2011	Saturday, April 2, 2011
Date of communicating the rejection / acceptance and payment of consideration for the acquired shares	Monday, February 21, 2011	Thursday, February 17, 2011	Saturday, April 16, 2011

**Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All the owners (registered or unregistered) of equity shares of Target Company, (except the Sellers) anytime before the closure of the Offer, are eligible to participate in the Offer.*

3. All other terms and conditions of the Offer remain unchanged.
4. This Corrigendum would also be available on SEBI's website at www.sebi.gov.in.

The Acquirer accepts full responsibility for the information contained in this Corrigendum and also fulfilling its obligations as laid down in the Regulations.

Issued by Manager to the Offer on behalf of M/s. Chirania Trading Private Limited :



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